

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

SERVICE TAX APPEAL NO. 50018 of 2017

[Arising out of Order-in-Appeal No.352-353 (AK)ST/JPR/2016 dated 27/09/2016 passed by the Commissioner of Customs & Central Excise (Appeals), Jaipur].

M/s. Gupta Enterprises
215-Avadhपुरी-II, Mahesh Nagar,
Jaipur (Raj.)

...Appellant

VERSUS

**Commissioner of Central Excise
and Customs, Central Goods and
Service Tax, Jaipur-I**

NCR Building, Statue Circle,
C-Scheme, Jaipur,
Rajasthan-302005

...Respondent

WITH

SERVICE TAX APPEAL NO. 50019 of 2017

[Arising out of Order-in-Appeal No.352-353 (AK)ST/JPR/2016 dated 27/09/2016 passed by the Commissioner of Customs & Central Excise (Appeals), Jaipur].

M/s. Gupta Enterprises
215-Avadhपुरी-II, Mahesh Nagar,
Jaipur (Raj.)

...Appellant

VERSUS

**Commissioner of Central Excise
and Customs, Central Goods and
Service Tax, Jaipur-I**

NCR Building, Statue Circle,
C-Scheme, Jaipur,
Rajasthan-302005

...Respondent

APPEARANCE:

None appeared for the appellant

Mr. Harshvardhan, Authorised Representative for the Respondent

CORAM: HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 18/04/2023

FINAL ORDER NO. 50851-50852/2023

DR. RACHNA GUPTA

None for the appellant. However, learned DR has placed on record the copies of Form 1, Form 3 and Form 4 as were issued in

favour of the appellant under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Keeping in view the same and Section 129 of the said scheme, the appeal is hereby ordered to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

HK